## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

# LOK SABHA UNSTARRED QUESTION No. 1502 TO BE ANSWERED ON WEDNESDAY, THE 27<sup>th</sup> DECEMBER, 2017

### e-Courts Mission Mode Project

## **1502. SHRIMATI RAKSHATAI KHADSE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the e-courts mission mode project phase-II;
- (b) whether the Government recently launched mobile application based e-services for courts;
- (c) if so, the details of the services shared through this application; and
- (d) the number of applicants using this application, Statewise and Court-wise?

#### ANSWER

# MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) eCourts mission mode project is one of the National e-Governance projects in its second phase during 2015 - 2019. With an overall financial outlay of Rs. 1,670 crores, a sum of Rs. 921.75 crores has so far been released by the Government under Phase II. Key features of the Project include provisioning of basic infrastructure for Information and Communication Technology (ICT) enablement of district and subordinate courts, which consists of various modules, such as computer hardware, Local Area Network (LAN), internet connectivity and installation of standard application software at district and subordinate courts. As on date, the Department of Justice has completed ICT enablement of 16,089 district and subordinate courts across the country under the eCourts project. Judicial proceedings/ decisions of computerised district and subordinate courts of the country are available on the e-Courts portal (http://www.ecourts.gov.in). eCourts services such as details of case registration, cause list, case status, daily orders, and final judgments are made available to litigants and advocates through SMS (Push and Pull), email, web, mobile application and Judicial Service Centres.

(b) to (d) Yes, the Government has launched mobile application for eCourts services on 22.07.2017. In the mobile application, services are given under different captions viz. Search by Case Number Record (CNR), Case Status, Cause List and My Cases. CNR is unique number assigned to each case filed in District and Taluka Courts in the country, through Case Information System. On entering the CNR, one can get the current status and details of the case. Case Status can be searched by various options like Case Number, Party Name, Filing Number, FIR Number, Advocate Name, Relevant Act of the Case and Case All above options are shown in the application with Type. identifiable separate icons under the Case Status. Case Status **Option shows information of First Hearing Date, Next Hearing** Date, State of Case, Court Number and Designation of Judge. Quick Response (QR) code facility is also integrated with the mobile application. The mobile application is available on both Google Play and Apple Store. As the mobile application is downloaded directly from Google Play Store or App Store, state wise and courts wise data are not available. However, total number of downloads of the eCourts Services mobile 4.43 lakhs. application crossed have over